

Settlement of refugees and foreigners in India

- ♦135. SHRI K. K. MADHAVAN:
SHRI S. W. DHABE:
SHRI NARASINGHA PRASAD
NANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of refugees and foreigners from Bangladesh, Pakistan, Nepal and other countries who have settled in India during the last three years; and

(b) what is the number amongst them who have applied for Indian citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) As a matter of general policy Govt. do not encourage foreigners to settle in India. Exception was, however, made in the case of displaced persons from Pakistan, including the then East Pakistan. According to available information, approximately 32,600 displaced persons of Indian origin have been given settlement benefits during the last three years (1977-78 to 1979-80 both inclusive). Number of persons amongst them who might have applied for Indian citizenship is not known. However, a total of 23,691 foreigners were granted Indian citizenship during the calendar years 1977, 1978 and 1979.

Increase in prices of raw film

- ♦136. SHRI M. KALYANASUN-
DARAM: SHRI BHUPESH GUPTA:
SHRI YOGENDRA SHARMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a tangle between the Hindustan Photo Films and the Film industry over the increase in the prices of raw film by HPF;

(b) whether it is a fact that the film industry is not purchasing raw film from Hindustan Photo Films following this tangle; and

(c) if so, what are the details in this regard and what steps are being taken to resolve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) Certain Film Producers have filed Writ Petitions in Madras High Court challenging the price increase effected by HPF in respect of Cine Colour Positive films. As this matter is *sub judice* it would not be appropriate, at this stage, to indicate any further details.

High powered transmitters recovered in Assam

- ♦137. SHRI BISHAMBHAR NATH
PANDE: DR. LOKESH
CHANDRA: SHRI ROSHAN LAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of the high powered foreign transmitters recovered in Assam recently; and

(b) what are the countries of their manufacture?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) On June 30, 1980, some forest labourers while clearing the Ripu reserve forest of Jamduar under Kachugaon Forest Division (Goalpara Distt.) found an abandoned transmitter set in a ruck-sack in the forest area, about 6 Kms. from Assam-Bhutan border. It was a portable type transmitter set of American make. The set was found to be in working order, but the Volt. Battery was found in damaged condition. The Forest Department of Bhutan informed IGP, Assam that their transmitter

set had been lost by their game staff and requested for its return. Accordingly, the set has since been returned to the Bhutanese authorities.

Memorandum submitted by the All-Assam Students Union

*138. SHRI AJIT KUMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the All-Assam Students' Union had submitted a memorandum to the Prime Minister on the foreigners' issue in Assam;

(b) if so, what are the basic demands of the All-Assam Students' Union;

(c) whether Government have discussed these demands with the All-Assam Students' Union and if so, what are the details in this regard; and

(d) what concrete formula, if any, has been presented by Government to the leaders of the Assam movement to solve the problem of foreigners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) A statement containing the demands made by AASU in their Memorandum dated 2nd February, 1980 is placed on the Table of the House.

(c) and (d) Government have had a series of discussions at various levels with the All Assam Students' Union. The Home Minister has made a statement in the House on the 30th July, 1980. Government have announced a number of steps to create an atmosphere of goodwill and understanding. Government expect cooperation from all sections so that talks to find a satisfactory solution can commence soon.

Statement

1. Foreign nationals must be detected and deported from our country.

2. Names of foreign nationals must be removed from the concerned electoral roll before holding any election in Assam.

3. Inclusion of foreign national's names in the electoral rolls in future must be made impossible with the help of an adequate and strong election machinery,

3(b) Border of India with neighbouring countries must be fully protected to effectively check infiltration.

4. Indian voters residing in Assam should be issued identity cards with photographs affixed.

5. Necessary constitutional safeguards should be provided to the people of North Eastern Region for the next 15/20 years by making necessary constitutional provisions for the protection of the identity of the indigenous people in this region.

6. The Government of Assam should be free to reject any Certificate issued by the district authorities of West Bengal and Tripura.

7. Authority to grant citizenship certificate delegated to the State Government should be withdrawn by the Central Government immediately from all State Governments so that those foreigners who are detected and deported from Assam do not come back armed with citizenship certificates issued by other States.

**Launching of the second experiment
S.L.V.**

*139. SHRIMATI AMARJIT KAUR:
SHRI RAMANAND YADAV:
SHRIMATI KUMUDBEN
MANISHANKAR JOSHI;

Will the PRIME MINISTER be pleased to state;

(a) whether the Indian Space Research Organisation has fixed any